Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of the Meeting of NC-V meeting due for 20.08.2009 but actually held on 01.09.2009

The Meeting No. 21/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 20.08.2009 but actually held on 01.09.2009 in Room No. 108 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

: 21/84-ALC3/2009 **MEETING DATE** : 20.08.2009 MEETING NUMBER

Online agenda cases

Case No.:3/17/84-ALC3/2009	1 3	Meet No/Date:21/84-ALC3/2009 20.08.2009	Status: Withdrawn
HQ File :01/84/050/00053/AM10/		Lic.No/Date:0210128044 22.06.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC and approved in its meeting held on 06.08.2009. Hence, it was decided to withdraw this case from agenda.

Case No.:4/17/84-ALC3/2009	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:21/84-ALC3/2009 20.08.2009	Status: Approved
HQ File :01/84/050/00072/AM10/	RLA File :06/24/040/00011/AM10/	Lic.No/Date:0610015931 17.07.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the inputs strictly as per SION, G-13. Sheet for making insole may be allowed @ 0.050 Sq mtrs./Pair. Nail/Tacks may be allowed @ 15 gms/Pair. Shoe-Lace may be allowed on net to net basis with accountability clause. Thermoplastic cent may be allowed @ 11 Grms/Pair. Steel Toe Caps may be allowed on net to net basis with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/21/84-ALC3/2009		20.00.2000	Status: Approved
HQ File :01/84/050/00088/AM10/		Lic.No/Date:1010034831 10.08.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the item of import with 1% wastage i.e as applied by the firm.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/21/84-ALC3/2009		Meet No/Date:21/84-ALC3/2009 20.08.2009	Status: Approved			
HQ File :01/84/050/00089/AM10/	RLA File: 10/24/040/00038/AM10/	Lic.No/Date:1010034832 10.08.2009				
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the item of import with 1% wastage i.e as applied by the firm. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.						

Case No.:3/21/84-ALC3/2009	Party Name:ROY INTERNATIONAL	Meet No/Date:21/84-ALC3/2009 Status Approx				
HQ File :01/84/050/00090/AM10/	RLA File: 10/24/040/00040/AM10/	Lic.No/Date:1010034833 10.08.2009				
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the item of import with 1% wastage i.e as applied by the firm. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.						

	Case No.:4/21/84-ALC3/2009	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:21/84-ALC3/2009 20.08.2009	Status: Approved
	HQ File :01/84/050/00091/AM10/	RLA File :35/24/040/00012/AM10/	Lic.No/Date:3510027439 10.08.2009	
1	Decision: The Committee considerations in consultation with allow the item of import with 1% description of export item, the wor The R.A shall be advised to take responsible.	orities present in the meeting for 7729.63 Kgs in the expo d as Sewing.	g decided to	

	Case No.:5/21/84-ALC3/2009	II - 3	Meet No/Date:21/84-ALC3/2009 20.08.2009	Status: Deferred			
 ₇	HQ File :01/84/050/00092/AM10/		Lic.No/Date:0510247543 11.08.2009	Defer Date: 24.09.2009			
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 24.09.2009.						

	Case No.:6/21/84-ALC3/2009	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	Meet No/Date:21/84-ALC3/2009 20.08.2009 St	
8	HQ File :01/84/050/00093/AM10/	RLA File :05/23/040/00002/AM10/	Lic.No/Date:0510247544 11.08.2009	Defer Date: 24.09.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 24.09.2009.

Manually generated agenda cases

C	Case No. 34	.3		M/s	William	Good	dacre & So	ons I	ndia Pvt. Lt	td., Alleppey
N	IC21/10 dt.	20.0	8.2009	F.NO	D.1/84/1	62/2	03/AM10-l	DES	5-V	
R	Ratification	of	input	output	norms	in	respect	of	Advance	Authorization
N	lo.1010023	822	dt 3	30.06.20	06 – und	ler P	ara 4.7 of	HBF	(Vol1) 200	04-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the similar unit of another firm by allowing 3% wastage. Weight of Plastisole should match in the export and import item. A copy of report is attached for ready reference.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 344	M/s SAS International, Chennai
NC21/10 dt. 20.08.2009	F.NO.1/84/162/205/AM10-DES-V
Ratification of input output	norms in respect of Annual Advance Authorization No.
0410095977 dt. 21.05.20	008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the input output norms in this case as under: -

S.No	Export item	Import item	Quantity allowed
1	25% Silk, 25% Cashmere,	Mulberry Silk waste	With 15.5%
	50% Linen Blended	combed	wastage.
	shawls/Scarves/Mufflers	Scoured Fine Animal	With 5% wastage.
		hair (dehaired cashmere)	
		Flax Yarn	With 5% wastage.
2	25% Silk, 25% Wool, 50%	Mulberry Silk waste	With 15.5%
	Linen Blended	combed	wastage.
	shawls/Scarves/Mufflers	Wool Top	With 5% wastage.
		Flax Yarn	With 5% wastage.
3	70% Wool, 20% Silk, 10%	Wool yarn	With 3% wastage.
	Cashmere Blended	Spun Silk Yarn	With 2% wastage.
	shawls/Scarves/Mufflers	Yarn of Fine Animal Hair	With 3% wastage.
		of Cashmere (Carded)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 345	M/s SAS International, Chennai		
NC21/10 dt. 20.08.2009	F.NO.1/84/162/204/AM10-DES-V		
Ratification of input output norms in respect of Annual Advance Authorization No.			
0410095977 dt. 21.05.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.			

Decision: The Committee considered the case as per agenda and after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the input output norms in this case as under: -

S.No	S.No Export item		Import item	Quantity allowed	
1	50% Silk, 50% Wool		Wool	Mulberry Silk waste	With 15.5% wastage.
Garments		combed			

Wool Top With 13% wastag	ge.
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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 346	M/s Sushila M. Agrawal, M/s Hindustan Clothing &			
	Marketing Company, Bangalore			
NC21/10 dt. 20.08.2009	F.NO.1/84/162/233/AM10-DES-V			
Ratification of input out	f input output norms in respect of Advance Authorization No.			
0710065653 dt. 29.06.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given measurement, calculation nor style No. in this case. They have also not given justification for asking the Qty. of input more than that of relevant SION in this case. In view of this Committee decided to allow the item of import @ 2.48 Sq mtrs/Pc taking cue from SION, J-176 in this case.

The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 347	M/s S.Khoday Silk Twisting Factory, Bangalore		
NC21/10 dt. 20.08.2009 F.NO.1/84/162/234/AM10-DES-V			
Ratification of input output norms in respect of Advance Authorization No			
0710065827 dt. 08.07.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.			

Decision: The Committee considered the case as per agenda and went through the Flow Chart submitted by the firm and after deliberations in consultation with the representatives of technical authorities present in the meeting felt that 2.5% wastage is adequate in this case. Hence, it was decided to ratify the Advance Authorization issued in this case by allowing 2.5% wastage on the item of import. The firm have to account for 14748.2 Kgs of import item in the export product.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 348	M/s S.Khoday Silk Twisting Factory, Bangalore
NC21/10 dt. 20.08.2009	F.NO.1/84/162/235/AM10-DES-V
Ratification of input outp	out norms in respect of Advance Authorization No.
0710065825 dt. 08.07.20	009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and went through the Flow Chart submitted by the firm and after deliberations in consultation with the representatives of technical authorities present in the meeting felt that 2.5% wastage is adequate in this case. Hence, it was decided to ratify the Advance Authorization issued in this case by allowing 2.5% wastage on the item of import. The firm have to account for 14748.2 Kgs of import item in the export product.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 349	M/s S.Khoday Silk Twisting Factory, Bangalore		
NC21/10 dt. 20.08.2009 F.NO.1/84/162/236/AM10-DES-V			
Ratification of input output norms in respect of Advance Authorization No.			
0710065826 dt. 08.07.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.			

Decision: The Committee considered the case as per agenda and went through the Flow Chart submitted by the firm and after deliberations in consultation with the representatives of technical authorities present in the meeting felt that 2.5% wastage is adequate in this case. Hence, it was decided to ratify the Advance Authorization issued in this case by allowing 2.5% wastage on the item of import. The firm have to account for 14748.2 Kgs of import item in the export product.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 350	M/s J.M.A Manufacturing Pvt. Ltd., Noida
NC21/10 dt. 20.08.2009	F.NO.1/84/50/169/AM09-DES-V

Ratification of input output norms in respect of Annual Advance Authorization No. dt. 18.09.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the export item No.1, there are two sizes one is of 60" and other is of 40", but applicant firm have not given the sizewise bifurcated calculation. Similarly, in the export item No.3 firm have not given the bifurcation of Lumber cushion and plain cushion size-wise alongwith composition thereof. Hence, Committee was constrained to maintain the earlier decision of rejection in this case.

Firm may be informed accordingly.

Case No. 351	M/s Colart Camlin Canvas Pvt. Ltd., Thane		
NC21/10 dt. 20.08.2009	F.NO.1/84/162/176/AM09-DES-V		
Ratification of input output norms in respect of Annual Advance Authorization No.			
0310516132 dt. 17.04.2	009 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis by allowing 1% wastage on item of import. It was also decided to add following words in the description of export item: - " Containing Paulownia wood Bars of various size - Minimum 1257.36 cubic meter". Further, in the description of import item following words may be added -"Paulownia wood Bars of various sizes 1269.933 cubic meter".

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 352	M/s Joosub Permahomed & Co., Mumbai		
NC21/10 dt. 20.08.2009	F.NO.1/84/50/36/AM09-DES-V		
Ratification of input output norms in respect of Annual Advance Authorization No.			
0310462421 dt. 25.02.20	008 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda and observed that firm have asked the same quantitative requirement of input in this case has already been allowed in the same export product against the advance authorization No. 0310376623 dated 19.04.2006. Further, firm have completed almost 90% export in this case. In view of this Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied by the firm on repeat basis.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 353 M/s Ashima Dyecot. Ltd., Ahmedabad			
NC21/10 dt. 20.08.2009 F.NO.1/84/50/378/AM09-DES-V			
Ratification of input output norms in respect of Annual Advance Authorization No.			
0810075982 dt. 17.11.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The committee in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-

S. No	Export Product	Export Qty.	Import Product	Import Qty.
1	Cotton bleached fabric	12297.722 Kgs	1. Grey cotton fabric with Lycra 2.1%	1. 12912.611 Kgs
	containing 12% solid content of		2. Silicon emulsion (12% solid content)	2. 122.980 Kgs
	Silicon softener and Lycra content 2.1%		3. Optical whitening agent	3. 0.5% by weight of cotton in export item.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No. 354	M/s Supreme Non-woven Industries Pvt. Ltd.	
NC21/10 dt. 20.08.2009	F.NO.1/84/162/194/AM10-DES-V	
Ratification of input output norms in respect of Annual Advance Authorization No.		
0310526838 dt. 02.07.2	009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that R.A has issued this advance authorization on repeat basis based on the decision of NC in its meeting held on 12.01.2009 in terms of Para 4.7.1 & 4.7.2 of HBP (Vol.I). Hence, R.A may finalize this case accordingly. Hence, this case may be withdrawn from agenda.

Case No. 355 M/s Gulati Exports House, New Delhi		
NC21/10 dt. 20.08.2009	F.NO.1/84/162/633/AM09-DES-V	
Ratification of input output norms in respect of Annual Advance Authorization No.		
0510232495 dt. 12.12.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Hence, it was decided to defer the case for re-listing on 24.09.2009.

Case No. 356	M/s Bhadresh Trading Corporation Ltd., Mumbai
NC21/10 dt. 20.08.2009	F.NO.1/84/162/717/AM09-DES-V
Fixation of SION for Raw Cotton not carded or combed.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply/information called for therein are awaited from the various Deppt. /Offices. Hence, it was decided to defer the case for re-listing on 24.09.2009.

Case No. 357	M/s Networking Clothing Company Pvt. Ltd. Tirupur	
NC21/10 dt. 20.08.2009	F.NO.1/84/162/245/AM10-DES-V	
Ratification of input output norms in respect of Annual Advance Authorization No.		
3210040327 dt. 06.05.2	009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs. Therefore, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No. 358	M/s Shahi Exports Pvt. Ltd., New Delhi	
NC21/10 dt. 20.08.2009	F.NO.1/84/50/730/AM06-DES-V	
Permission for using balance interning imported under Advance Authorization No.		
0510176240 dt. 13.02.2	2006 against Advance Authorization No. 0510192871 dt.	
17.10.2006.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have sought permission for using balance interlining imported under advance Authorization No. 0510176240 dt. 13.02.2006 against Advance Authorization No. 0510192871 dt. 17.10.2006. The Committee felt that NC has no role in this case. R.A may consider this by clubbing of these advance authorizations as per relevant existing Policy Provisions. Firm may approach R.A accordingly.

Case No. 359	M/s Lastolite Imaging Solution Pvt. Ltd.,	
NC21/10 dt. 20.08.2009	F.NO.1/84/50/466/AM09-DES-V	
Ratification of input output norms in respect of Annual Advance Authorization No.		
0410102678 dt. 04.03.2	009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing in its meeting to be held on 24.09.2009. It was therefore decided to defer the case for re-listing on 24.09.2009.

Case No. 360	M/s Fashion Accessories, New Delhi	
NC21/10 dt. 20.08.2009	F.NO.1/85/50/67/AM10-DES-VI	
Ratification of input output norms in respect of Annual Advance Authorization No.		
0510245786 dt. 14.07.20	009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case NC-VI has sought the comments of NC-V being textile items. The Committee observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs. Therefore, Committee was constrained to reject the case. NC-VI as well as firm may be informed accordingly

RLA may take suitable consequential action accordingly.

Case No. 361	M/s Indian Acrylic Ltd., Sangrur	
NC21/10 dt. 20.08.2009	F.NO.1/84/162/247/AM10-DES-V	
Ratification of input output norms in respect of Annual Advance Authorization No.		

3010061261 dt. 15.05.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link with other case of the firm have been called for personal hearing to explain the similar issue.

Case No. 362	M/s Madura Garments Exports, Bangalore	
NC21/10 dt. 20.08.2009	F.NO.1/84/162/246/AM10-DES-V	
Ratification of input output norms in respect of Annual Advance Authorization No.		
0710063744 dt. 20.03.2	009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the input output norms in this case as under: -

Export item	Export Qty.	Import item	Quantity allowed
Mens/ Ladies Trouser	9663 Pcs	100% cotton 2/2 twill, width-56 cuttable, GSM-264+/-10%(5436 Pcs) 100% cotton dyed & wales vintage	Since, no justification for higher norms given, hence allowed @ 2.25 Sq mtrs/Pc Since, no justification for higher
		Corduroy, GSM-295+/-10%%(911 Pcs)	norms given, hence allowed @ 2.25 Sq mtrs/Pc
		100% cotton slub dyed twill, GSM-321+/- 10%%(3316 Pcs)	Since, no justification for higher norms given, hence allowed @ 2.25 Sq mtrs/Pc
		Metal button (4536 Pcs)	Net to net with accountability clause.
		26L- 2-hole metal sew button hook and bar(2116 Pcs)	Net to net with accountability clause.
		100% cotton pocketing fabric, width 57", GSM-200+/-10%(2452 Pcs)	As applied.
		100% cotton woven twill pocketing	As applied.

fabric, width 57"/8", GSM-105+/-10%(5745 Pcs)	
Buckles ABK 1051(3326 Pcs)	Net to net with accountability clause.
Brass Cap rive (3326 Pcs)	Net to net with accountability clause.
Brass Cap rive (626 Pcs)	Net to net with accountability clause.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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